

- (iii) Memorandum of Understanding between the Government of India (Ministry of Defence) and the Hindustan Shipyard Limited, for the year 2014-15.
[Placed in Library. *See* No. L.T. 146/16/14]
- (iv) Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Mazagaon Dock Limited, for the year 2014-15. [Placed in Library. *See* No. L.T. 142/16/14]
- (v) Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Mishra Dhatu Nigam Limited, for the year 2014-15. [Placed in Library. *See* No. L.T. 143/16/14]
- (vi) Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Garden Reach and Shipbuilders and Engineers Limited (GRSE), for the year 2014-15.
[Placed in Library. *See* No. L.T. 147/16/14]
- (vii) Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and Bharat Electronics Ltd. (BEL), for the year 2014-15. [Placed in Library. *See* No. L.T. 326/16/14]

I. Notifications of the Ministry of Corporate Affairs

II. Notifications of the Ministry of Finance

III. Report and Accounts (2013-14) of the Deposit Insurance and Credit Guarantee Corporation and related papers

IV. Report and Accounts (2012-13) of IICA, New Delhi and related papers

V. MOU (2014-15) between the Government of India and SPMCIL

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY; THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to lay on the Table:—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:—
 - (1) G.S.R. 32 (E), dated 20th January, 2014, publishing the Chartered Accountants Procedures of Meetings of Quality Review Board, and

Terms and Conditions of Service and allowances of the Chairperson and members of the Board (Amendment) Rules, 2014.

- (2) G.S.R. 131(E), dated 1st March, 2014, amending Notification No. G.S.R. 38 (E), dated the 19th January, 2011, to substitute certain entries in the original Notification.
- (3) G.S.R. 141 (E), dated 4th March, 2014, publishing the Chartered Accountants (Procedure of Investigations of Professional and Other Misconduct and Conduct of Cases) Amendment Rules, 2014.

[Placed in Library. For (1) to (3) *See* No. L.T. 176/16/14]

- II. (a) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:—

- (1) No. LAD-NRO/GN/2013-14/11/6063, dated the 12th June, 2013, publishing the Securities and Exchange Board of India (Issue and Listing of Non-Convertible - Redeemable Preference Shares) Regulations, 2013. [Placed in Library. *See* No.L.T. 331/16/14]
- (2) No. LAD-NRO/GN/2013-14/27/6721, dated the 8th October, 2013, publishing the Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2013.

[Placed in Library. *See* No. L.T.177/16/14]

- (3) No. LAD-NRO/GN/2013 14/43/207, dated the 31st January, 2014, publishing the Securities and Exchange Board of India (Issue and Listing of Debt Securities) (Amendment) Regulations, 2014.

[Placed in Library. *See* No. L.T. 177/16/14]

- (4) No. LAD-NRO/GN/2013-14/44/226, dated the 4th February, 2014, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2014. [Placed in Library. *See* No. L.T. 177/16/14]

- (5) No. LAD-NRO/GN/2013-14/46/522, dated the 13th March, 2014, publishing the Securities and Exchange Board of India [KYC(Know Your Client) Registration Agency] (Amendment) Regulations, 2014. [Placed in Library. *See* No. L.T. 177/16/14]

- (6) NO. LAD-NRO/GN/2014-15/01/1039, dated the 6th May, 2014, publishing the Securities and Exchange Board of India (Mutual

Funds) (Amendment) Regulations, 2014.

[Placed in Library. *See* No. L.T. 177/16/14]

- (7) No. LAD-NRO/GN/2013-14 /03/1089, dated the 23rd May, 2014, publishing the Securities and Exchange Board of India (Payment of Fees) (Amendment) Regulations, 2014.

[Placed in Library. *See* No. L.T. 331/16/14]

- (b) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. 22, dated May 31 - June 6, 2014, (Weekly Gazette) publishing the Central Bank of India Officer Employees' (Acceptance of Jobs in Private Sector (Concerns after Retirement) Amendment Regulations, 2013, under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[Placed in Library. *See* No. L.T. 174/16/14]

- (c) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:—

- (1) S.O. 295 (E), dated the 31st January, 2014, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (2) S.O. 360 (E), dated the 6th February, 2014, laying down the rate of exchange for conversion of certain foreign currency into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
- (3) S.O. 403 (E), dated the 14th February, 2014, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (4) S.O. 496 (E), dated the 20th February, 2014, laying down the rate of exchange for conversion of certain foreign currency into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
- (5) S.O. 598 (E), dated the 28th February, 2014, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (6) S.O. 694 (E), dated the 6th March, 2014, laying down the rate of exchange for conversion of certain foreign currency into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.

- (7) S.O. 779 (E), dated the 14th March, 2014, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
 - (8) S.O. 862 (E), dated the 20th March, 2014, laying down the rate of exchange for conversion of certain foreign currency into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
 - (9) S.O. 980 (E), dated the 31st March, 2014, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
 - (10) S.O. 1031 (E), dated the 3rd April, 2014, laying down the rate of exchange for conversion of certain foreign currency into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
 - (11) S.O. 1090 (E), dated the 15th April, 2014, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
 - (12) S.O. 1105 (E), dated the 17th April, 2014, laying down the rate of exchange for conversion of certain foreign currency into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
 - (13) S.O. 1184 (E), dated the 30th April, 2014, amending Notification No. S.O. 748 (E) dated the 3rd August, 2001, to substitute certain entries in the original Notification.
 - (14) S.O. 1189 (E), dated the 1st May, 2014, laying down the rate of exchange for conversion of certain foreign currency into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
 - (15) S.O. 1291 (E), dated the 15th May, 2014, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
 - (16) S.O. 1292 (E), dated the 15th May, 2014, laying down the rate of exchange for conversion of certain foreign currency into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
[Placed in Library. For (1) to (16) See No. L.T. 192/16/14]
- (d) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 426 (E), dated the 1st July, 2014, publishing

the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2014, under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, along with Explanatory Memorandum.

[Placed in Library. *See* No. L.T. 180/16/14]

- III. A copy (in English and Hindi) of the Annual Report and Accounts of the Deposit Insurance and Credit Guarantee Corporation, for the year 2013-14, together with the Auditor's Report on the Accounts, under sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

[Placed in Library. *See* No. L.T. 175/16/14]

- IV. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Indian Institute of Corporate Affairs (IICA), New Delhi, for the year 2012-13, together with the Auditor's Report on the Accounts.

(b) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. *See* No. L.T. 330/16/14]

- V. Memorandum of Understanding between the Government of India (Ministry of Finance) and the Security Printing and Minting Corporation of India Limited (SPMCIL), for the year 2014-15. [Placed in Library. *See* No. L.T. 327/16/14]

MR. DEPUTY CHAIRMAN: Motion for Election to the National Institute of Mental Health and Neuro-Sciences (NIMHANS), Bangalore. Dr. Harsh Vardhan.

**MOTION FOR ELECTION TO THE NATIONAL INSTITUTE OF MENTAL
HEALTH AND NEURO-SCIENCES (NIMHANS), BANGALORE**

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): Sir, I beg to move the following Motion:—

“That in pursuance of Section 5(1)(I) read with Section 6(4) of the National Institute of Mental Health and Neuro-Sciences, Bangalore Act, 2012, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of NIMHANS, Bangalore in the vacancy caused by the retirement of Shri S.M. Krishna from the membership of Rajya Sabha on 25th June, 2014.

The question was put and the motion was adopted.
